

MINUTES OF THE MEETING No. 27/10 dated 30.9.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.27/10 for confirmation and confirmed and adopted the same without any change.

Case No A-122 NC No.27/10 Dated 30.9.09	M/ s Diamand Dychem Ltd, Mumbai F.No.01/83/162/35 /AM10/DES-IV RLA F.No.03/94/39/12/AM09 Lic.No.0310510113 dated 3.3.2009
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/18/2008-Ch-III dated 25.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
1) Tinopal C1100 (Assay 81%) Optical Whitening Agent/ Optical Brightner (C.I.Fluorescent Brightner	1 Kg	1. Soda Ash 2. Cyanuric Chloride 3. 4,4-Diamino Stilbene -2,2-Disulphonic Acid 4. Caustic Soda Lye 5. Morpholine 6. Fluorescent Brightener (CAS No.273344- 41-8)	0.121 Kg 0.405 Kg 0.405 Kg 0.263 kg 0.202 Kg 0.229 Kg
2) Uvitex BFA Liquid (Assay 18%) Optical Whitening Agent/ Optical Brightner (C.I.Fluorescent Brightner 264	1 kg	1. Soda Ash 2. Cyanuric Chloride 3. Aniline 2,5 Disulphonic Acid 4. Caustic Soda Lye 5. 4,4-Diamino Stilbene -2,2- Disulphonic Acid 6. Diethanolamine 7. Polyethylene Glycol	0.021 Kg 0.064 Kg 0.094 kg 0.058 Kg 0.060 Kg 0.040 Kg 0.324 Kg
3) Tinopal SNH-X (Assay 81%) Optical Whitening Agent/Optical Brightner/ Fluorescent Brightner	1 Kg	1. Soda Ash 2. Cyanuric Chloride 3. 4,4-Diamino Stilbene -2,2-Disulphonic Acid) 4. Caustic Soda Lye 5. Morpholine	0.060 Kg 0.200 Kg 0.200 Kg 0.143 Kg 0.100 Kg

		6. Fluorescent Brightener (CAS No.273344-41-8)	0.612 Kg
4) Uvitex MSV Liquid (Assay 15.3%) Optical Whitening Agent/ Optical Brightner (C.I.Fluorescent Brightner	1 Kg	1. Soda Ash 2. Cyanuric Chloride 3. Aniline 2,5 Disulphonic Acid 4. Caustic Soda Lye 5. 4,4-Diamino Stilbene -2,2- Disulphonic Acid 6. Morpholine 7. Monoethylene Glycol 8. Polyethene Glycol 6000 9. Diethanolamine 10. Marlipal	0.018 Kg 0.056 Kg 0.082 Kg 0.056 Kg 0.052 Kg 0.029 Kg 0.091 Kg 0.137 Kg 0.043 Kg 0.005 Kg
5) Tinopal SHP Liquid (Assay 16%) Optical Whitening Agent/ Optical Brightner / Fluorescent Brightner	1 Kg	1. Soda Ash 2. Cyanuric Chloride 3. 4,4-Diamino Stilbene -2,2- Disulphonic Acid 4. Caustic Soda Lye 5. Aniline 2,5 Disulphonic Acid 6. Diethyl Amine 7. Polyethylene Glycol	0.017 Kg 0.056 Kg 0.052 Kg 0.061 Kg 0.083 Kg 0.024 kg 0.352 kg
6) Tinopal SFP Liquid (Assay 73.4%) Optical Whitening Agent/ Optical Brightner / Fluorescent Brightner	1 Kg	1. 4,4-Diamino Stilbene -2,2- Disulphonic Acid 2. Cyanuric Chloride 3. Diethyl Amine 4. Tetrasodium lminodisuccinate Solid G (Baypure CX 100) 5. Caustic Soda Lye 6. Aniline 2,5 Disulphonic Acid	0.243 Kg 0.261 kg 0.112 Kg 0.010 Kg 0.273 Kg 0.384 Kg
7) Uvitex MST Liquid Bluton MST Liq./Tinopal MSP Liq./ (Assay 18%) Optical Whitening Agent/ Optical Brightner / Fluorescent Brightner 353	1 Kg	1. Cyanuric Chloride 2. Aniline 2,5 Disulphonic Acid 3. 4,4-Diamino Stilbene -2,2- Disulphonic Acid 4. Morpholine 5. Soda Ash 6. Caustic Soda Lye 7. Monoethylene Glycol 8. Polyethene Glycol	0.065 Kg 0.096 Kg 0.061 Kg 0.034 Kg 0.021 Kg 0.068 Kg 0.101 Kg 0.151 Kg

	9. Diethanolamine	0.050 Kg
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No C-1 NC No.27/10 Dated 30.9.09	M/ s Emami Biotech Ltd, Kolkata F.No.01/85/162/005 /AM10/DES-IV
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The Committee considered the case as per agenda. The case was transferred by DES-VI to be considered by the Norms Committee 4 for fixation of norms. The case was discussed in the meeting in detail and decided that the export product is Palm Oil Base (Bio Product). Therefore, the case is not accepted in the NC-IV and decided to retransfer the case to DES-VI.

Case No M-141 NC No.27/10 Dated 30.9.09	M/ s Nisha Industries Ltd, Ghaziabad F.No.01/83/50/158 /AM09/DES-IV RLA F.No.05/24/40/902/AM08 Lic.No.0510217635 dated 10.3.2008
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The Committee considered the case as per agenda. The representative of the firm attended the personal hearing and explain their case. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of export and import items. The case is deferred for four weeks and to be listed on 28.10.09..

Case No A-142 NC No.27/10 Dated 30.9.09	M/ s Shyam Chem. Impex, Bangalore F.No.01/83/50/140 /AM08/DES-IV RLA F.No.07/24/40/892/AM07 Lic.No.0710051312 dated 18.4.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/23/2009-Ch-II dated 15.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Catinsta power Blend of 62.12% “N-Stearyl, N” – dimethyl ethylenediamine Sulphate (quaternized) and 37.84% Polyethylene glycol stearate.	1 Kg	1. Stearic Acid 2. Ethylene Diamine 3. Ethylene Oxide	0.770 Kg 0.099 Kg 0.073 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-143 NC No.27/10 Dated 30.9.09	M/ s India Glycols Ltd, N. Delhi F.No.01/83/50/360 /AM09/DES-IV RLA F.No.05/24/40/799/AM08 Lic.No.0510221995 dated 12.6.08
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 14.10.2009.

Case No A-144 NC No.27/10 Dated 30.9.09	M/ s Pest Control (I) Pvt. Ltd, Thane F.No.01/83/50/526 /AM07/DES-IV RLA F.No.03/95/40/464/AM07 Lic.No.0310393488 dated 8.8.2006
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The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Glue trap	1 No.	1. Rel. Glue 2. Poly Board of Rel. GSM	1.05 Kg/Kg of content in export - do -

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-145 NC No.27/10 Dated 30.9.09	M/ s SBL Colortech (P) Ltd, Mumbai F.No.01/83/50/737 /AM09/DES-IV RLA F.No.03/95/40/475/AM09 Lic.No.0310484431 dated 29.8.2008
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The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/48/2009-Ch-III dated 15.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Disperse Brown F3RL	1 Kg	N,N Bis (2-Hydroxy Ethyl) Meta Chloro Aniline	0.620 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 27/83-ALC1/2009 **MEETING DATE** : 30.09.2009

1	Case No.:29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Transferred to Different Section
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:30.09.2009
	Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-VI (DES-VI) Division as the export product is under Chapter under 96 of ITC(HS) Code which is allocated to DES- VI as per O&M Instructions.			

2	Case No.:11/3/83-ALC1/2007	Party Name:SPECTRUM INTERNATIONAL	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Transferred to Different Section
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	Defer Date:30.09.2009
	Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-VI (DES-VI) as the export product is under Chapter under 96 of ITC(HS) Code which is allocated to DES- VI as per O&M Instructions. .			

	Case No.:868/24/83-ALC1/2007	Party Name:SURYA INTERNATIONAL	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00870/AM08/	RLA File :08/24/040/00105/AM08/	Lic.No/Date:0810066289	Defer

3			01.08.2007	Date:14.10.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 14.10.2009.				

4	Case No.:15/51/83-ALC1/2007	Party Name:NGP INDUSTRIES LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.10.2009.			

5	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 16/9/2009 and defer consideration of the case for two weeks for want of comments from Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 14.10.2009.			

	Case No.:96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
	HQ File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599 23.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.9.2009 as under:-			
Export Items				
	Sr. No	Export Item	Quantity	
	1	Printed Diary 2009 Title – TIMEDAGBOK, Cover Red PVC artno 1024/jobno 507817. 1. Containing printed Diary Block - (Contains Paper 50-150 Gsm)- 5665 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- Nil 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	13500 Nos. (6939Kgs.)	

2	Printed Diary 2009 Title – TIMEDAGBOK, Cover Red PVC artno 1024/jobno 507817. 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 15946 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- Nil 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	38000 Nos. (19532Kgs.)
3	Printed Diary 2009 Title – RKY/STOR TIMKALENDR, Cover Red PVC artno TI 1024/jobno 507934. 1. Containing printed Diary Block - (Contains Paper 50-150 Gsm)- 3315 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- Nil 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	7900 Nos. (4061 Kgs.)
4	Printed Diary 2009 Title – RKV / STAR Timkalender, cover Black PVC artno TI1026/Job No 507934 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 6546 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- Nil 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	15600 Nos. (8018 Kgs.)
5	Printed Diary 2009 Title – RKV / STOR Timkalender, cover GreenWibalin Flute Cardbord artno TI1025.jobnp 507934 PVC artno TI1026 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 755 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- Nil 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	1800 Nos. (925 Kgs.)
6	Printed Diary 2009 Title – Timdagbok, cover Red PVC artno. 1020 137 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 839 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- Nil 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	2000 Nos. (1028 Kgs.)
7	Printed Diary 2009 Title – Timdagbok, cover Black PVC artno. 1020 136 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 1259 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- Nil. 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	3000 Nos. (1542 Kgs.)

8	Printed Diary 2009 Title – Poytaajasto, cover Armonia Blue art no 1849/job no 101922 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 1469 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 254 Kgs, 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. – Nil	3500 Nos. (1904 Kgs.)
9	Printed Diary 2009 Title Polytaajasto Customized for HH, cover Canyon Blue artno 1849 51092 HHP. 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 1049 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 182 Kgs, 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. – Nil	2500 Nos. (1360 Kgs.)
10	Printed Diary 2009 Title – Dagplanering, cover BN Naxos Black artno 1022/jobno 507818. 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 2308 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 399 Kgs, 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. – Nil	5500 Nos. (2920 Kgs.)
11	Printed Diary 2009 Title – Timdagbok, cover PU Armonia Blue artno 1027/job507816 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 2182 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 378 Kgs, 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	5200 Nos. (2850 Kgs.)
12	Printed Diary 2009 Timdagbok cover PU Armonia Burgundy artno 1028/jobno 507816 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 1553 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 269 Kgs, 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	3700 Nos. (2028 Kgs.)
13	Printed Diary 2009 Title – RKV/STOR Timkalender, cover PU Armonia Burgundy artno T110299/Job No. 507933 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 908 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 160 Kgs, 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	2165 Nos. (1187 Kgs.)
14	Printed Diary 2009 Title – Dagbok, cover BN Naxos Black artno 1750.jobno. 507853 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)-	80000 Nos. (37440 Kgs.)

	26856 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 5809 Kgs, 3. Containing PVC Coated Paper & Polyurethane (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	
15	Printed Diary 2009 Title – DAGBOK, cover BN Naxos Black artno 2520S/jobno. 508150 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 5371 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 1162 Kgs, 3. Containing PVC Coated Paper & Polyurethane (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	16000 Nos. (7488 Kgs.)
16	Printed Diary 2009 Title – DAGBOK, cover Armonia brown artno SP 2520 M/jobno 507854 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 671 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 145 Kgs, 3. Containing PVC Coated Paper & Polyurethane (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	2000 Nos. (936 Kgs.)
17	Printed Diary 2009 Title – DAGBOK, cover BN Naxos Dark Blue artno SP 2520BL/jobno. 507872 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 1410 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 305 Kgs, 3. Containing PVC Coated Paper & Polyurethane (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	4200 Nos. (1966 Kgs.)
18	Printed Diary 2009 Title – DAGBOK, cover BN Naxos Burgundy artno SP 2520B/jobno. 507853 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 168 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 36 Kgs, 3. Containing PVC Coated Paper & Polyurethane (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	500 Nos. (234 Kgs.)
19	Printed Diary 2009 Title – DAGBOK, cover Armonia Brown 1760/jobno. 507874. 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 10491 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 1815 Kgs 3. Containing PVC Coated Paper & Polyurethane (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	25000 Nos. (13700 Kgs.)
20	Printed Diary 2009 Title – DAGBOK, cover Armonia Brown artno SP 2530M/507875.	10000 Nos. (5480 Kgs.)

	1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 4196 Kgs. 2. Containing Book Binding Board(1mm to 4mm)-726 Kgs, 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	(5460 Kgs.)
21	Printed Diary 2009 Title – DAGBOK, cover BN Naxos Black artno SP 2530S/job No. 506876. 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 420 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- 73 Kgs, 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	1000 Nos. (548 Kgs.)
22	Printed Diary 2009 Title – TIMDAGBOK, cover Black PVC artno 1020/jobno 508180 1. Containing printed Diary Block- (Contains Paper 50-150 Gsm)- 1343 Kgs. 2. Containing Book Binding Board(1mm to 4mm)- Nil 3. Containing PVC Coated Paper & Polyuredhene (Book Binding Material) (170-240 Gsm) in Sqm. - Nil	3200 Nos. (1645 Kgs.)

IMPORT ITEMS

Sl.No.	Import Item	Qty.	
1	Printed Diary Block untrimmed (Contains Paper 50-150 Gsm)	246265 Nos (104089 Kgs.)	
2	Corrugated Boxes	As per Packing Policy	
3	PU Foam Sheeting Thickness 3mm	1.05 Kg/Kg content in export	
4	PVC Sheeting of Rel. Thickness	- do -	
5	Double Wire Loops - formed	Nett + 1% wastage	
6	GLUE	1 Kg/100 Kg of paper used	
7	Book Binding Board (1mm to 4mm)	1.05 Kg/Kg content in export	
8	Polyurehere (170 – 240 Gsm)	1.05 sq.mtr./sq.mtr. content in export	
9	Sewing Thread	44425 Meter	

10		Polyester Satin Ribbon (3mm – 6mm)	1.02 meter/meter content in export	
11		PVC Coated Paper (170 – 240 Gsm)	1.05 sq.mtr./sq.mtr. content in export	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:6/17/83-ALC1/2008	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
HQ File :01/83/050/00526/AM09/	RLA File :04/24/040/00188/AM07/	Lic.No/Date:0410097097 10.07.2008	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No.46011/63/2007-PC-II dated 10.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
White Master Batch (Containing 30% LLDPE, 30% Titanium Dioxide and 40% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Titanium dioxide 3. Calcium Carbonate	0.306 Kg 0.306 Kg 0.408 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
HQ File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157 06.10.2008	Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/03/09-10 dt. 22.9.2009 stating that the weighted average yield comes to 15.08% whereas the firm has applied at 15.00 % yield. The Committee decided to approve the case at 15.08 % yield as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	37700.000 Kg	Light Black Pepper (Light Berries)	250000.000 Kg

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:23/39/83-ALC1/2008	Party Name:CHEMPLAST SANMAR LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
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9	HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/00200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

10	Case No.:1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda. The representative DIPP present in the meeting and on the basis of written comments dt. 30.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Import item list with full specification of import Accordingly the case may be re-listed on 14.10.2009. D/L issued on 7.10.09 to provide information by 23.10.2009.			

11	Case No.:5/46/83-ALC1/2008		Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,		Meet No/Date:27/83-ALC1/2009 30.09.2009		Status :Case Approved	
	HQ File :01/83/050/01233/AM09/		RLA File :02/24/040/00257/AM09/		Lic.No/Date:0210122600 28.01.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DBT forwarded vide their U.O. No.BT/IL/05/286/2008-PID dated 14.9.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Advazyme LE Cellulase		1 MT	Biotouch C800		0.065 MT		
Advazyme LG Cellulase		1 MT	Biotouch C800		0.4 MT			
Rzyme EC Cellulase		1 MT	Biotouch C800		0.45 MT			
Rzyme 500 Cellulase		1 MT	Biotouch C800		0.015 MT			
Soft Enzyme Cellulase		1 MT	Biotouch C800		0.115 Kg			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:6/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
	HQ File :01/83/050/01234/AM09/	RLA File :02/24/040/00258/AM09/	Lic.No/Date:0210122601 28.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DBT forwarded			

vide their U.O. No.BT/IL/05/286/2008-PID dated 14.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Advazyme LE Cellulase	1 MT	Biotouch C800	0.065 MT
Advazyme LG Cellulase	1 MT	Biotouch C800	0.4 MT
Rzyme EC Cellulase	1 MT	Biotouch C800	0.45 MT
Rzyme 500 Cellulase	1 MT	Biotouch C800	0.015 MT
Soft Enzyme Cellulase	1 MT	Biotouch C800	0.115 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:15/47/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
HQ File :01/83/050/01266/AM09/	RLA File :03/95/040/00914/AM09/	Lic.No/Date:0310506228 09.02.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/93/2007-Ch-II dated 29.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
STERCOPOL L 61 (Co-Polymer of propylene Oxide & Ethylene Oxide)	1 Kg	1. Di Propylene Glycol 2. Propylene Oxide 3. Ethylene Oxide	0.068 Kg 0.843 Kg 0.101 Kg
STERCOPOL AC 1706 (Cetyl Alcohol Ethoxylate – Propoxylate/Cetyl Alcohol 17 mole ethoxylate – 6 mole propoxylate)	1 Kg	1. Cetyl Alcohol 2. Propylene Oxide 3. Ethylene Oxide	0.184 Kg 0.570 Kg 0.265 Kg
STEROSOFT HPEQ 2575 [(Dialkylester Ammonium Methosulfate (95%)]	1 Kg	1. Tri ethanolamine 2. Fatty Acid Methyl Ester 3. Iso Propyl Alcohol	0.164 Kg 0.710 Kg 0.050 Kg
STERO OP 25 (Octyl Phenol Poly Glycol Ether/Octyl Phenol 25 mole ethoxylate)	1 Kg	1. Octyl Phenol 2. Ethylene Oxide	0.172 Kg 0.847 Kg
STERCOPOL 120405 (Lauryl Alcohol Ethoxylate – Propoxylate / Lauryl Alcohol 4 mole ethoxylate and 5 mole	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.299 Kg 0.272 Kg 0.448 Kg

Propoxylate)			
STERCOPOL 120504 (Lauryl Alcohol Ethoxylate – Propoxylate / Lauryl Alcohol ethoxylate Containing 5 mole Ethylene Oxide & 4 mole Propoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.306 Kg 0.347 Kg 0.366 Kg
STERO DMEA (Di Methyl Ethanol Amine/Di Methyl Amine ethoxylate)	1 Kg	1. Di Methyl Amine (40%) 2. Ethylene Oxide	1.289 Kg 0.504 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:29/7/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Rejected
	HQ File :01/83/050/00092/AM10/	RLA File :30/24/040/00047/AM09/	Lic.No/Date:3010060186 18.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 9/6/09 issued by the Deptt. of C&PC (Chem.Div.) and reminder dated 6.8.2009 issued by this office.			
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:24/7/83-ALC1/2009		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:27/83-ALC1/2009 30.09.2009		Status:Case Approved	
	HQ File :01/83/050/00087/AM10/		RLA File :10/24/040/00131/AM09/		Lic.No/Date:1010032965 17.03.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNM/01/09-10 dt. 10.9.2009 stating that the weighted average yield comes to 1.97% whereas the firm has applied at 1.90 % yield, the Committee decided to approve the case at 1.97 % yield as under:-							
	Item of Export		Qty		Item of Import		Qty	
	Ginger Oil		2955.000 Kg		Dried Ginger		150.000 MT	
This decision is applicable for this licence only.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								

Case No.:10/7/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
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16	HQ File :01/83/050/00073/AM10/	RLA File :03/94/040/01105/AM09/	Lic.No/Date:0310513252 25.03.2009	Defer Date:28.10.2009
Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 24/9/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.10.2009.				

17	Case No.:20/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
	HQ File :01/83/050/00083/AM10/	RLA File :10/24/040/00129/AM09/	Lic.No/Date:1010033107 25.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 22.9.2009 stating that the weighted average yield comes to 10.88% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10.88 % yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	10880.000 Kg	Light Black Pepper (Light Berries)	100.000 MT
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

18	Case No.:21/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
	HQ File :01/83/050/00084/AM10/	RLA File :10/24/040/00130/AM09/	Lic.No/Date:1010033108 25.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 22.9.2009 stating that the weighted average yield comes to 10.99% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10.99 % yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	10990.000 Kg	Light Black Pepper (Light Berries)	100.000 MT
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:27/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
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HQ File :01/83/050/00090/AM10/

RLA File :10/24/040/00127/AM09/

Lic.No/Date:1010033105
25.03.2009

Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 10.9.2009 stating that the weighted average yield comes to 7.80% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 10 % yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000.000 Kg	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:28/7/83-ALC1/2009

Party Name:SYNTHITE INDUSTRIES LIMITED

Meet No/Date:27/83-ALC1/2009
30.09.2009

Status:Case Approved

HQ File :01/83/050/00091/AM10/

RLA File :10/24/040/00128/AM09/

Lic.No/Date:1010033106
25.03.2009

Defer Date:

Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 10.9.2009 stating that the weighted average yield comes to 9.70% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 10 % yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	10000.000 Kg	Light Black Pepper (Light Berries)	100.000 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:9/7/83-ALC1/2009

Party Name:UNITED PHOSPHORUS LTD.

Meet No/Date:27/83-ALC1/2009
30.09.2009Status:Case
Approved

HQ File :01/83/050/00072/AM10/

RLA File :03/95/040/00669/AM09/

Lic.No/Date:0310513426
26.03.2009

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.15022/3/2009-Ch-II dated 23.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Molinate Technical	1 Kg	1. Ethyl Mercaptan	0.454 Kg

		2. Hexmethylenimine	0.620 Kg
		3. Methylene Dichloride	0.500 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

22	Case No.: 38/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/01396/AM09/	RLA File :10/24/040/00134/AM09/	Lic.No/Date:1010033258 31.03.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.10.2009.			

23	Case No.: 1/3/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Approved
	HQ File :01/83/050/00010/AM10/	RLA File :10/24/040/00148/AM09/	Lic.No/Date:1010033307 03.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/03/09-10 dt. 22.9.2009 stating that the weighted average yield comes to 11.53% whereas the firm has applied at 12 % yield, the Committee decided to approve the case at 12 % yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Black Pepper Oleoresin	30000.000 Kg	Light Black Pepper (Light Berries)	250000.000 Kg
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

24	Case No.: 5/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Approved
	HQ File :01/83/050/00014/AM10/	RLA File :10/24/040/00146/AM09/	Lic.No/Date:1010033304 03.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/01/09-10 dt. 10.9.2009 stating that the weighted average yield comes to 11.49% whereas the firm has applied at 10 % yield, the Committee decided to approve the case at 11.49 % yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	22980.000 Kg	Light Black Pepper (Light Berries)	200.000 MT

	This decision is applicable for this licence only.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

	This decision is applicable for this licence only.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

25	Case No.: 6/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status :Case Deferred
	HQ File :01/83/050/00015/AM10/	RLA File :10/24/040/00149/AM09/	Lic.No/Date:1010033306 03.04.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.10.2009.			

26	Case No.:9/13/83-ALC1/2009	Party Name:EAST INDIA TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00218/AM10/	RLA File :07/21/040/01280/AM09/	Lic.No/Date:0710064052 06.04.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 23/9/2009 and defer consideration of the case for four weeks for want of comments from DIPP. Accordingly the case may be re-listed on 28.10.2009.			

27	Case No.:11/7/83-ALC1/2009	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved								
	HQ File :01/83/050/00074/AM10/	RLA File :03/95/040/01041/AM09/	Lic.No/Date:0310514875 08.04.2009	Defer Date:								
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 30.9.2009 as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Natural Transparent paper roll (except in Jumbo Roll)</td><td>1 Kg</td><td>Natural transparent paper in Jumbo Rolls of Rel. GSM</td><td>1.05 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Natural Transparent paper roll (except in Jumbo Roll)	1 Kg	Natural transparent paper in Jumbo Rolls of Rel. GSM	1.05 Kg
	Export Item	Qty.	Import Item	Qty.								
Natural Transparent paper roll (except in Jumbo Roll)	1 Kg	Natural transparent paper in Jumbo Rolls of Rel. GSM	1.05 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

28	Case No.: 13/4/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00028/AM10/	RLA File :03/94/040/00001/AM10/	Lic.No/Date:0310515023 09.04.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.

29	Case No.: 19/7/83-ALC1/2009	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00082/AM10/	RLA File :34/24/040/00216/AM09/	Lic.No/Date:3410023979 15.04.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda. The reply to the D/L dated 20.7.2009 has not been received in spite of reminder dated 4.9.2009. The firm vide letter dated 14.9.2009 have requested to give 10 days time to give reply to the D/L. The Committee accordingly decided to defer the case for four weeks.. Accordingly the case may be re-listed on 28.10.2009.			

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Case No.:15/13/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
HQ File :01/83/050/00224/AM10/	RLA File :03/95/040/01056/AM09/	Lic.No/Date:0310516399 21.04.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. 15022/19/2008-Ch.II dated 22.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
D-Allethrin Technical	1 Kg	1. R-Allethrolone Alcohol 2. Cis-Chrysanthemic Acid Chloride	0.530 Kg 0.660 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

31	Case No.: 5/7/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00068/AM10/	RLA File :03/94/040/00021/AM10/	Lic.No/Date:0310518211 04.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 14.10.2009.			

32	Case No.: 5/27/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00497/AM10/	RLA File :03/94/040/00037/AM10/	Lic.No/Date:0310518481 05.05.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

33	Case No.:2/13/83-ALC1/2009	Party Name:NISHA INDUSTRIES LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00211/AM10/	RLA File :05/24/040/00076/AM10/	Lic.No/Date:0510241548 15.05.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing and explain their case. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of export and import items. The case is deferred for four weeks and to be listed on 28.10.09..			

34	Case No.:36/21/83-ALC1/2009	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00407/AM10/	RLA File :25/24/040/00002/AM10/	Lic.No/Date:2510002496 25.05.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSI). Accordingly the case may be re-listed on 14.10.2009.			

35	Case No.:1/11/83-ALC1/2009	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00164/AM10/	RLA File :31/24/040/00032/AM10/	Lic.No/Date:3110038559 27.05.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 9.9.09 and reply refer to TA and defer consideration of the case for four weeks for want of information from D/o C&PC (Chem.Div).. Accordingly the case may be re-listed on 28.10.2009.			

36	Case No.:4/27/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00496/AM10/	RLA File :03/94/040/00135/AM10/	Lic.No/Date:0310521542 27.05.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

37	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the Spices Board. Accordingly the case may be re-listed on 28.10.2009.

38	Case No.:3/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00166/AM10/	RLA File :10/24/040/00011/AM10/	Lic.No/Date:1010033812 28.05.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.10.2009.			

39	Case No.:4/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00167/AM10/	RLA File :10/24/040/00013/AM10/	Lic.No/Date:1010033814 28.05.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.10.2009.			

40	Case No.:5/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00168/AM10/	RLA File :10/24/040/00018/AM10/	Lic.No/Date:1010033831 28.05.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.10.2009.			

41	Case No.:6/11/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00169/AM10/	RLA File :05/24/040/00049/AM10/	Lic.No/Date:0510242473 28.05.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/8/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issued reminder. Accordingly the case may be re-listed on 28.10.2009. Reminder issued on 7.10.09.			

42	Case No.:11/11/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00174/AM10/	RLA File :03/94/040/01115/AM09/	Lic.No/Date:0310521839 29.05.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.

43	Case No.:16/11/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status :Case Approved
	HQ File :01/83/050/00179/AM10/	RLA File :05/24/040/00077/AM10/	Lic.No/Date:0510242650 01.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. 14010/17/2009-Ch.II dated 14.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.493 Kg 0.919 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

44	Case No.:17/11/83-ALC1/2009	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00180/AM10/	RLA File :05/24/040/00084/AM10/	Lic.No/Date:0510242715 01.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 31/8/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 28.10.2009. Reminder issued on 7.10.09.			

45	Case No.:18/11/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00181/AM10/	RLA File :05/24/040/00115/AM10/	Lic.No/Date:0510242775 02.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and stated that certain import items are under chapter 15 of ITC(HS) which are not allowed to import for licence issued under para 4.7 of policy. The Committee accordingly decided to write a letter and seek the clarification. Accordingly the case may be re-listed on 28.10.2009			

46	Case No.:21/11/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00184/AM10/	RLA File :03/94/040/00163/AM10/	Lic.No/Date:0310522192 02.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/7/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 2.9.09 issued by this office.			

Accordingly the case may be re-listed on 28.10.2009..

47	Case No.: 22/11/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00185/AM10/	RLA File :03/94/040/00133/AM10/	Lic.No/Date:0310522194 02.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 10/7/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 2.9.09 issued by this office. Accordingly the case may be re-listed on 28.10.2009..			

48	Case No.: 3/27/83-ALC1/2009	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00495/AM10/	RLA File :06/24/040/00006/AM10/	Lic.No/Date:0610015606 02.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

49	Case No.: 28/11/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00191/AM10/	RLA File :03/95/040/00542/AM09/	Lic.No/Date:0310522497 03.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div) present in the meeting suggested that production and consumption data for the last two years duly certified by the Central Excise Department may be called for from the firm. The Committee accordingly decided to call for the said information from the firm and defer the case for four weeks. Accordingly the case may be re-listed on 21.10.2009.			

50	Case No.: 6/27/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00498/AM10/	RLA File :03/95/040/00139/AM10/	Lic.No/Date:0310523129 09.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP was present in the meeting. On the basis of written comments dt. 30.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. The chromo paper to be imported is coated or uncoated 2. Type and specification of adhesive 3. Last 2 years production of item of export and corresponding consumption of raw material duly certified by Central Excise.			

Accordingly the case may be re-listed on 28.10.2009.

51	Case No.:11/27/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00503/AM10/	RLA File :10/24/040/00023/AM10/	Lic.No/Date:1010033967 09.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.10.2009.			

52	Case No.:21/13/83-ALC1/2009	Party Name:UDYOGI INTERNATIONAL PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00230/AM10/	RLA File :02/24/040/00047/AM10/	Lic.No/Date:0210127781 16.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net area in Sq. Meter of total export product 2. Net area in Sq. Meter of total import item 3. Specification of fiber glass fabric to be imported Accordingly the case may be re-listed on 28.10.2009.			

53	Case No.:13/14/83-ALC1/2009	Party Name:INDIA GLYCOLS LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00247/AM10/	RLA File :05/24/040/00063/AM10/	Lic.No/Date:0510244228 23.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

54	Case No.:10/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00244/AM10/	RLA File :10/24/040/00025/AM10/	Lic.No/Date:1010034139 23.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.10.2009.			

55	Case No.:4/15/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
	HQ File :01/83/050/00255/AM10/	RLA File :05/24/040/00160/AM10/	Lic.No/Date:0510244500 24.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. 14010/17/2009-Ch.II dated 14.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.493 Kg 0.919 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.10.2009.			

57	Case No.:8/15/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00259/AM10/	RLA File :07/21/040/00240/AM10/	Lic.No/Date:0710065658 29.06.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2/9/2009 issued by this office. The Committee decided to issued reminder. Accordingly the case may be re-listed on 28.10.2009..			

58	Case No.:12/15/83-ALC1/2009	Party Name:DEEP PLAST INDUSTRIES	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00263/AM10/	RLA File :08/24/040/00245/AM09/	Lic.No/Date:0810081113 30.06.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 14.10.2009.			

	Case No.:7/27/83-ALC1/2009	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
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59	HQ File :01/83/050/00499/AM10/	RLA File :07/21/040/00369/AM10/	Lic.No/Date:0710065932 14.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda. The representative DIPP present in the meeting and on the basis of written comments dt. 30.9.2009 offered by him the Committee decided to call for the following information from the firm as under:-			
	1. Total volume of export in cubic meter 2. Total volume of import for technical wood in CBM 3. Percentage wastage claim for each export product 4. Specification and species of technical wood to be imported. Accordingly the case may be re-listed on 28.10.2009. D/L issued on 7/10/09.			

60	Case No.:13/27/83-ALC1/2009	Party Name:VACMET PACKAGING (INDIA)P.LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00505/AM10/	RLA File :06/24/040/00012/AM10/	Lic.No/Date:0610015941 21.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. Accordingly the case may be relisted on 28.10.09.			

61	Case No.:10/27/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00502/AM10/	RLA File :10/24/040/00029/AM10/	Lic.No/Date:1010034594 22.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

62	Case No.:16/27/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00508/AM10/	RLA File :03/95/040/00253/AM10/	Lic.No/Date:0310529951 22.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA. Accordingly the case may be re-listed on 28.10.2009.			

	Case No.:17/27/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
	HQ File :01/83/050/00509/AM10/	RLA File :03/94/040/00127/AM10/	Lic.No/Date:0310530181 22.07.2009	Defer Date:

63

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. 14010/94/2006-Ch.II dated 28.5.2008 on repeat basis as under:-

Export Item	Qty.	Import Item	Qty.
Galaxy MW 257 Lauryl Alcohol 7 moles ethoxylates	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.392 Kg 0.614 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 4/19/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Approved
HQ File :01/83/050/00345/AM10/	RLA File :05/24/040/00196/AM10/	Lic.No/Date:0510246575 24.07.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. Nil dated 30.9.2009 as under:-

Export Item	Qty.	Import Item	Qty.
Index (1 pg) + Inlay (1 pg) (printed on 130 GSM 2/S coated art paper)	1 Kg	1. 2/S coated art paper 130 GSM 2. Printing Ink 3. Digital Plate	1.10 kg/Kg content in export 10 gm. 3% of FOB Value

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65

Case No.: 5/19/83-ALC1/2009	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
HQ File :01/83/050/00346/AM10/	RLA File :05/24/040/00235/AM10/	Lic.No/Date:0510246581 24.07.2009	Defer Date:28.10.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 28.10.2009.

66

Case No.: 7/19/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
HQ File :01/83/050/00348/AM10/	RLA File :10/24/040/00009/AM10/	Lic.No/Date:1010034648 24.07.2009	Defer Date:28.10.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.

67	Case No.: 12/27/83-ALC1/2009	Party Name:SHREE SALES CORPORATION	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00504/AM10/	RLA File :13/24/040/00008/AM10/	Lic.No/Date:1310029497 27.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.10.2009.			

68	Case No.: 10/19/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00351/AM10/	RLA File :05/24/040/00210/AM10/	Lic.No/Date:0510246771 28.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Whether export is printed or unprinted, if printed then a copy of the design 2. GSM of export and import have been indicated as 163 GSM what about the GSM of glue coating? 3. Bifurcation of wastage at each stage of manufacture. Accordingly the case may be re-listed on 28.10.2009.			

69	Case No.: 12/19/83-ALC1/2009	Party Name:DIVINE IMPEX,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00353/AM10/	RLA File :03/94/040/00348/AM10/	Lic.No/Date:0310530995 28.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Whether the Art Card to be imported is coated or uncoated, if both then bifurcation of the quantity or the same 2. % wastage at each stage of manufacture. Accordingly the case may be re-listed on 28.10.2009.			

70	Case No.: 13/19/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00354/AM10/	RLA File :03/94/040/00335/AM10/	Lic.No/Date:0310531025 28.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.

71	Case No.:20/27/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status :Case Approved
	HQ File :01/83/050/00512/AM10/	RLA File :03/94/040/00252/AM10/	Lic.No/Date:0310530987 28.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. 14010/94/2006-Ch.II dated 29.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Galaxy 252 (Lauryl Alcohol Ethoxylate with 2 moles of ethylene oxide)	1 Kg	1. Lauryl Alochol 2. Ethylene Oxide	0.684 Kg 0.318 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.				

72	Case No.:14/19/83-ALC1/2009	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00355/AM10/	RLA File :02/24/040/00052/AM10/	Lic.No/Date:0210129692 29.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

73	Case No.:15/19/83-ALC1/2009	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00356/AM10/	RLA File :05/24/040/00186/AM10/	Lic.No/Date:0510246893 29.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy from RLA.. Accordingly the case may be re-listed on 28.10.2009.			

74	Case No.:15/27/83-ALC1/2009	Party Name:SHRENO LIMITED, (GLASS DIVISION)	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00507/AM10/	RLA File :34/24/040/00062/AM10/	Lic.No/Date:3410024814 31.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy for RLA. Accordingly the case may be re-listed on 28.10.2009.			

75	Case No.:18/27/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00510/AM10/	RLA File :03/95/040/00274/AM10/	Lic.No/Date:0310531633 31.07.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

76	Case No.:19/27/83-ALC1/2009	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
	HQ File :01/83/050/00511/AM10/	RLA File :03/95/040/00277/AM10/	Lic.No/Date:0310532182 04.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. 14010/43/2003-Ch.II dated 16.4.2007 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Optical Whitening Agent/(Ultra white SFG) (containing: 1,4 Bis (O Cyano-styryl) Benzene 2.15% and Optical Brightner ER II 14.5%	1 Kg	1. 1,4 Bis (O-Cyano-styryl) Benzene 2. Optical Brightner ER II 3. Vinyl Pyrrolidone Co-Polymer (Solid content 30% in Aqueous solution)	0.0219 Kg 0.148 Kg 0.079 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

77	Case No.:8/27/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
	HQ File :01/83/050/00500/AM10/	RLA File :03/94/040/00277/AM10/	Lic.No/Date:0310532498 05.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. 14010/94/2004-Ch.II dated 2.4.2008 as under:-			
	Export Item	Qty.	Import Item	Qty.
	As Approved by NC	- do-	As Approved by NC	- do -
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.: 9/27/83-ALC1/2009	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00501/AM10/	RLA File :03/94/040/00359/AM10/	Lic.No/Date:0310532610 06.08.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

79	Case No.: 3/23/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00444/AM10/	RLA File :03/94/040/01134/AM09/	Lic.No/Date:0310534061 18.08.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

80	Case No.: 14/27/83-ALC1/2009	Party Name:TEMPLE PACKAGING PRIVATE LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00506/AM10/	RLA File :03/95/040/00290/AM10/	Lic.No/Date:0310533966 18.08.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Details of indigenous input along with their quantity since it is not clear that for export of 75600 Kg the raw material asked for is only 63000 Kg Accordingly the case may be re-listed on 28.10.2009. D/L issued on 7.10.09.			

81	Case No.: 4/23/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00445/AM10/	RLA File :09/24/040/00140/AM10/	Lic.No/Date:0910039026 19.08.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

82	Case No.: 5/23/83-ALC1/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00446/AM10/	RLA File :31/24/040/00086/AM10/	Lic.No/Date:3110039627 19.08.2009	Defer Date:28.10.2009

Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 16.9.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 28.10.2009.

83	Case No.: 6/23/83-ALC1/2009	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Approved
	HQ File :01/83/050/00447/AM10/	RLA File :31/21/040/00152/AM10/	Lic.No/Date:3110039628 19.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. In view of the verbal comments offered by the representative of the DIPP, the Committee decided to approve the case as per packing policy. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

84	Case No.: 7/23/83-ALC1/2009	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00448/AM10/	RLA File :31/24/040/00078/AM10/	Lic.No/Date:3110039630 19.08.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

85	Case No.: 9/23/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00450/AM10/	RLA File :03/94/040/00333/AM10/	Lic.No/Date:0310534808 21.08.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.			

86	Case No.: 11/23/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00452/AM10/	RLA File :05/23/040/00013/AM10/	Lic.No/Date:0510248173 24.08.2009	Defer Date:14.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 14.10.09			

87	Case No.: 12/23/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00453/AM10/	RLA File :03/95/040/00322/AM10/	Lic.No/Date:0310535191 25.08.2009	Defer Date:28.10.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.10.2009.

88	Case No.: 13/23/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Approved
	HQ File :01/83/050/00454/AM10/	RLA File :05/23/040/00018/AM10/	Lic.No/Date:0510248383 26.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. 14010/17/2009-Ch.II dated 14.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.493 Kg 0.919 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

89	Case No.: 14/23/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Approved
	HQ File :01/83/050/00455/AM10/	RLA File :05/23/040/00022/AM10/	Lic.No/Date:0510248389 26.08.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. 14010/17/2009-Ch.II dated 14.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 56% to 60%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Chlorine 3. Tin Stabilizer	0.454 Kg 1.12 Kg 0.010 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

90	Case No.: 15/23/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status: Case Deferred
	HQ File :01/83/050/00456/AM10/	RLA File :10/24/040/00055/AM10/	Lic.No/Date:1010035113 26.08.2009	Defer Date:28.10.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.10.2009.			

91	Case No.:1/26/83-ALC1/2009	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00475/AM10/	RLA File :03/95/040/00334/AM10/	Lic.No/Date:0310537072 10.09.2009	Defer Date:28.10.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net weight of methyl alcohol in export 2. Specification of veegum and acrylic polymer and their end use in manufacturing 3. Production of item of export under reference and corresponding consumption of raw material duly certified by Central Excise for the last 2 years. Accordingly the case may be re-listed on 28.10.2009. D/L issued on 7.10.09.			

92

Case No.:2/26/83-ALC1/2009	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
HQ File :01/83/050/00476/AM10/	RLA File :05/24/040/00724/AM09/	Lic.No/Date:0510249051 10.09.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. 14010/48/2005-Ch.II dated 29.9.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Dioctyl Diphenyl Amine (Power / Flakes)	1 Kg	1. Diphenyl Amine 2. Di-Isobutylene	0.405 Kg 0.680 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

93	Case No.:3/26/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Deferred
	HQ File :01/83/050/00477/AM10/	RLA File :03/95/040/00352/AM10/	Lic.No/Date:0310537211 11.09.2009	Defer Date:28.10.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 30.9.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. The chromo paper to be imported is coated or uncoated 2. Type and specification of adhesive 3. Last 2 years production of item of export and corresponding consumption of raw material duly certified by Central Excise. Accordingly the case may be re-listed on 28.10.2009. D/L issued on 7.10.09.			

94	Case No.:4/26/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:27/83-ALC1/2009 30.09.2009	Status:Case Approved
	HQ File :01/83/050/00478/AM10/	RLA File :05/24/040/00306/AM10/	Lic.No/Date:0510249143 11.09.2009	Defer Date:
	Decision :The Committee considered the case as			